

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 331

IA-6698/2023 IA-5217/2023 IA-429/2024

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In

IB-84(ND)/2019

IN THE MATTER OF:

M/s. Richa Satsangi

.....APPLICANT/PETITIONER

Vs

Horizon concept Pvt Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 12.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Navruti Ojha, Adv. Gaganpreet Singh.

For Ex Manage. : Ms. Nattasha Garg, Mr. Thakur Ankit Singh Advs.

For the IRP : Mr. GP Madaan, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-429/2024:-

This application has been filed seeking the following prayers:-

- *Pass an order allowing the present application and recalling the order dated 23.11.2023 passed in the C.P.(I.B.)/84/2019; and;*

Learned Counsel appearing for the Applicant has stated that pursuant to the order dated 23.11.2023, the IBBI has cancelled the registration of the Applicant. The Applicant is directed to place on record a copy of the cancellation order issued by the IBBI within one week.

List the matter on **08.05.2024**.

IA-5217/2023:-

This application has been filed seeking a directions against the Resolution Professional. On 27.10.2023, notice was issued to the Resolution Professional and one week time granted for filing reply affidavit. Since, no reply has been filed by the

Resolution Professional, we grant one week time to the Resolution Professional to file reply affidavit. We direct the Registry to accept the same.

List the matter on **08.05.2024**.

IA-6698/2023:-

List the matter on **08.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**